

**Outstanding credit to large borrowers**

1194. SHRI S. THANGAVELU: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that credit to top 100 large borrowers in terms of funded amount outstanding, constituted 27.6 per cent of the credit to all large borrowers and 17.8 per cent of the credit to all commercial banks;

(b) the share of gross Non-Performing Assets of these 100 borrowers in total gross NPAs of all commercial banks increased sharply from 0.7 per cent in March, 2015 to 3.1 per cent in September, 2015; and

(c) whether it is also a fact that the industrial sector accounts for major share of overall credit and stressed loans?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JAYANT SINHA): (a) and (b) Reserve Bank of India (RBI) collates information on Top 30 Non Performing Assets (NPAs) and NPAs above ₹ 1 crore (large borrowers) on an annual basis. The ratio of top 30 NPAs to NPAs above ₹ 1 crore (large borrowers) as on March, 2015 for Scheduled Commercial Banks (SCBs) is 51.79%.

The ratio of top 30 NPAs to total NPA of Scheduled Commercial Banks (SCBs) as on March, 2015 is 41.05%.

(c) The sector-wise NPA data of SCBs as on Dec., 2015 is as under:

	MSE	Corporate Lending	Total Industrial Lending	Overall Lending	%Industrial Lending/ Over all Lending
Gross Advances	8,97,000	38,41,836	47,38,836	70,04,344	67.66
Gross NPA	77,558	2,60,653	3,38,211	4,13,763	81.74%

As evident from above data, Industrial sector amounts for around 68% of total lending and 82% of total gross NPA.

**Mechanism for a check on call money rackets**

1195. DR. K. V.P. RAMACHANDRA RAO: Will the Minister of FINANCE be pleased to state:

(a) whether Government would consider making a central law or strengthening the enforcement machinery to check the incidents like call money racket and agriculture based money ventures that have rocked Andhra Pradesh;

(b) if so, the details thereof including the time-frame for the proposed actions; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JAYANT SINHA): (a) to (c) Money Lending is already regulated by State specific Money Lending Laws. Non Banking Financial Companies - Micro Finance Institutions (NBFC-MFIs) are regulated by the Reserve Bank of India (RBI) under the provisions of Chapter III B of RBI Act, 1934.

As far as illicit deposit taking is concerned, the Union Budget 2016-17 has announced Government's intention to bring in a comprehensive central legislation to deal with that menace.

#### **IT rebate for cashless transactions**

1196. DR. K. P. RAMALINGAM: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that Government is considering granting IT rebate for cashless transactions;

(b) if so, the details thereof;

(c) whether it is also a fact that this move is aimed to encourage people to move away from cash transactions and curb black money flows; and

(d) whether it is also a fact that this move may eventually use cashless transaction records to build a credit history for the poor and help them access loans?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JAYANT SINHA): (a) No such proposal to grant income-tax rebate for cashless transactions is presently under consideration.

(b) to (d) Do not arise in view of reply to (a) above.

1197. **[Cancelled]**

#### **Investment awareness programmes in the country**

†1198. SHRI MEGHRAJ JAIN: Will the Minister of FINANCE be pleased to state:

(a) whether Government is organising an investment awareness programme in the country;

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†Original notice of the question was received in Hindi.